

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 986 of 2020**

Prabhu Prakash Oraon & Anr. ....  
..... **Petitioners**  
**Versus**  
The State of Jharkhand & Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioners : Mr. Amritansh Vats, Advocate  
For the Respondent-State : Mr. K.K. Singh, S.C.-VI  
Mr. Mohan Kr. Dubey, A.C. to A.G.  
For the Respondent-JPSC : Mr. Sanjay Piprawall, Advocate

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**3/Dated:10/09/2020:**

Heard Mr. Amritansh Vats, learned counsel for the petitioners, Mr. K.K. Singh and Mr. Mohan Kr. Dubey, learned counsel for the respondent-State and Mr. Sanjay Piprawall, learned counsel for the respondent-JPSC.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondents are directed to file counter-affidavit in the main writ petition as well as in I.A. No. 4649 of 2020.

Learned counsel for the petitioner submits that I.A. No. 2769 of 2020 has become infructuous.

Accordingly, I.A. No. 2769 of 2020 is dismissed as infructuous.

Post the matter on 24.09.2020.

**(Sanjay Kumar Dwivedi, J.)**